



5. The Petitioner Companies shall issue notices, as required under Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, informing the date fixed for hearing to:
  - a. Central Government,
  - b. Regional Director Companies Affairs
  - c. Official Liquidator in the case of transferor company
  - d. Jurisdictional Income tax assessing officer as well as Nodal Officer in the office of the Principal CCIT Aayakar Bhavan, New Marine Lines, Churchgate, Mumbai, Maharashtra 400 020;
  - e. Jurisdictional GST Officer;
  - f. Any other sector Regulatory Authority as is applicable.
6. The Petitioners shall file proof of compliance electronically 3 days before the final hearing with this Tribunal.
7. In the meanwhile, the ROC, Regional Director and OL to file their report, if not filed already, before the next date of hearing.
8. List this matter on **25<sup>th</sup> October 2024** for final hearing.

*Sd/-*  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

*Sd/-*  
**KULDIP KUMAR KAREER**  
**MEMBER (JUDICIAL)**

/Neeraj/